

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2016

- Subject : Petition for determination of excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of NLC's Power Station, namely NLC TPS-I (600 MW), NLC TPS-II Stage-I (3X210 MW), NLC TPC-II, Stage-II (4X210MW) NLC TPC-I Expansion (2X210 MW under Regulation 10 of Tariff Regulations, 2004) in pursuance of the Commission's order dated 12.5.2015 in Petition No. 65/MP/2013.
- Date of hearing : 22.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited .
- Respondents : Neyveli Lignite Corporation Limited (NLC) & Others.
- Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Jayaprakash, TANGEDCO
Shri E. Shyamav, TANGEDCO
Shri M.G. Ramachandran, Advocate, NLC
Ms. Poorva Saigal, Advocate, NLC
Shri K.Nambirajan, NLC

Record of Proceedings

Learned counsel for Neyveli Lignite Corporation Limited (NLC) submitted that in compliance with the Commission's directions dated 6.7.2017, NLC has filed a response to the additional submissions filed by the petitioner. Learned counsel further submitted that in compliance of the Commission's directions dated 19.1.2017, the meetings were convened between the Director (Finance) of NLC and the petitioner on 28.2.2017, 29.4.2017 and 11.5.2017 to discuss and deliberate on the matter relating to Income Tax reimbursement and adjustments. However, it has not been possible for the parties to resolve the issue and find an amicable solution to the matter.

2. Learned counsel for the petitioner requested to fix the matter for hearing. Request was allowed by the Commission.

3. The petition shall be listed for hearing on 28.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**